

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**No. L-1/44/2010-CERC**

**Dated, the 31<sup>st</sup> March, 2011**

**NOTIFICATION**

Whereas Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 was notified on 16.6.2010 in the Gazette of India Extraordinary (Part-III, Section-IV No. 162) and the said regulations were to come into force with effect from 1.1.2011;

Whereas, in view of the difficulties experienced in putting in place the required mechanisms, the Commission in exercise of its power under Regulation 21(3) of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 had revised the date for operation of the said regulations as 1.4.2011 and the same was notified on 31.12.2010 in Gazette of India Extraordinary (Part-III, Section-IV No. 349);

Whereas, further difficulties have been experienced as the Transmission Service Agreement and other related agreements are yet to be notified and under Regulation 14, the users of ISTS and Transmission Licensees are required to realign their existing contracts with the regulations within a period of 60 days from the date of notification of the Transmission Service Agreement;

Whereas, the Commission in exercise of its power under Regulation 21(3) of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 has decided that the regulations shall be given effect from 1.7.2011 to enable the users of ISTS and Transmission Licensees to realign their agreements with the regulations;

And, therefore, it is notified for the information of all concerned that Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 shall come into force with effect from 1.7.2011.

Sd/-  
(Rajiv Bansal)  
Secretary

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**No. L-1/44/2010-CERC**

**Coram: Dr. Pramod Deo, Chairperson  
Shri S.Jayaraman, Member  
Shri V.S.Verma, Member  
Shri M.Deena Dayalan, Member**

**Date of Order: 30.3.2011**

**In the matter of:**

Extension of the date of operation of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010

**ORDER**

Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 (hereinafter referred to as “transmission charges regulations”) was notified in the Government of India Extraordinary (Part-III, Section-IV No. 162) on 16.6.2010. As per Regulation 1(3), the date of coming into effect of the transmission charges regulation has been notified to be 1.1.2011 as certain mechanism and procedures are to be put in place by the Implementing Agency viz. National Load Despatch Centre and the Central Transmission Utility before the regulations are made operational.

2. Since various procedures and mechanisms were required to be put in place before the regulations are made operational, the Commission in exercise of its power under Regulation 21(3) of the transmission charges regulations decided that the Central

Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 would come into force with effect from 1.4.2011.

3. The Transmission Service Agreement and other related agreements are in the process of finalization. Regulation 14 of transmission charges regulations requires all existing users of ISTS and the transmission licensees to realign their existing contracts to the regulation within a period of 60 days from the date of notification of Transmission Service Agreement. In order to enable the users to realign their contracts as per the Transmission Service Agreement, difficulties have arisen to give effect to the regulation from 1.4.2011. In exercise of our power under Regulation 21 (3) of the transmission charges regulations, we direct that the regulations shall come into effect from 1.7.2011. We direct the Secretary of the Commission to issue a notification to that effect in the Official Gazette for the information of all concerned.

4. We also direct the Central Transmission Utility and other inter-State transmission licensees to complete the process of realignment of their contracts with the users in accordance with the Transmission Service Agreement and other related agreements within 60 days from the date of their notification.

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|-------------------------------------------|-------------------------------------|---------------------------------------|-----------------------------------------------|
| Sd/                                       | Sd/-                                | Sd/-                                  | Sd/-                                          |
| <b>(M.Deena Dayalan)</b><br><b>Member</b> | <b>(V.S.Verma)</b><br><b>Member</b> | <b>(S.Jayaraman)</b><br><b>Member</b> | <b>(Dr. Pramod Deo)</b><br><b>Chairperson</b> |